

PETITIONER:
SPECIAL LAND ACQUISITION OFFICER

Vs.

RESPONDENT:
N.S. TAKKALAKI AND ORS.

DATE OF JUDGMENT 16/08/1995

BENCH:
RAMASWAMY, K.
BENCH:
RAMASWAMY, K.
HANSARIA B.L. (J)
HANSARIA B.L. (J)

CITATION:
1995 SCC (5) 592 1995 SCALE (5) 66

ACT:

HEADNOTE:

JUDGMENT:

O R D E R

Leave granted.

Notification under Section 4(1) of the Land Acquisition Act, 1894 (for short, 'the Act') was published on January 23, 1980 and the Land Acquisition Officer gave his award on March 28, 1980. Consequently, the respondents are not entitled to the additional amount @ 12 per cent per annum of the enhanced compensation under Section 23 (1-A) of the Act as amended by Amendment Act 68 of 1984.

The appeal is accordingly allowed and the grant of additional amount under Section 23 (1-A) is set aside. In other respects, the award of the Reference Court, as confirmed by the High Court, stands confirmed. No costs.